

ITEM NO.24

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10490/2023

(Arising out of impugned final judgment and order dated 25-05-2023 in CRLA No. 8093/2008 passed by the High Court Of Judicature At Allahabad)

DINESH KUMAR YADAV

Petitioner(s)

VERSUS

KRISHNA KUMAR & ORS.

Respondent(s)

(IA No. 160389/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 4701/2024 - EXEMPTION FROM FILING O.T. AND IA No. 160387/2023 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 7385/2024 (II)

(IA No. 109992/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 109995/2024 - EXEMPTION FROM FILING O.T.)

Date : 10-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Jayesh K. Unnikrishnan, Adv.
Mr. Aviral Kashyap, AOR
Mr. Prabhsharan Singh Mohi, Adv.
Ms. Sasmita Tripathy, Adv.

Mr. Ayush Anand, AOR

For Respondent(s) Mr. Santosh Kumar, Adv.
Mr. Ayush Anand, Adv.
Ms. Priyanka Tyagi, Adv.
Ms. Bhavya Tyagi, Adv.
Mr. Aditya Kashyap, Adv.
Mr. Alabhya Dhamija, Adv.
Ms. Neelam Singh, AOR

Mr. Garvesh Kabra, AOR
Mr. Vikas Bansal, Adv.
Ms. Charu Singhal, Adv.
Mr. Antriksh Singh, Adv.

Mr. Jayesh K. Unnikrishnan, Adv.
Mr. Aviral Kashyap, AOR
Mr. Prabhsharan Singh Mohi, Adv.
Ms. Sasmita Tripathy, Adv.

UPON hearing the counsel the Court made the following
O R D E R

On the request made on behalf of learned counsel appearing for the State of Uttar Pradesh, list these matters on 22.10.2024.

In the meantime, Registry to pursue the summoning of record.

Once the record is received by the Registry, soft copies of the same may be shared with learned counsel for the parties.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER